

of Environment (Protection) Act, 1986 have not been invoked in this case and, therefore, the question of its violation does not arise.

(b) It is claimed that the effluents from this Complex will be treated and recycled.

(c) The State Government was requested in April, 1987 to constitute an Expert Group to have the environmental impact of the project assessed and to have the construction stayed. The State Government have constituted an expert committee to examine the proposal. Considering that the project was near completion, the ban was lifted and the State Government have been requested to take necessary action if the project involves and violation or adverse environmental impact.

Worms in Tap Water

8736. SHRIMATI PRABHAWATI GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the "Hindustan Times", dated 4 March, 1988 under the caption "Worms in tap water";

(b) whether any investigation has been made in this regard ;

(c) if so, the outcome thereof ; and

(d) the number of people reported suffering with enteric infections by drinking this water ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) Yes, the Government has seen the news item.

(b) to (d). The Ministry of Railways (Railway Board) has informed that on appearing of the news item, the water installation in Sarojini Nagar Railway Colony was checked in the presence of the residents and two samples of water were collected on 5-3-88. These samples were examined for potability and found fit for drinking. No

person was reported to be suffering from enteric infection which could be attributed to contaminated water.

Expansion of Helicopter Service under 'Wet-lease' Scheme

8737. SHRIMATI D.K. BHANDARI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the details of 'Wet-lease' scheme;

(b) the names of States and Union Territories which have been offered helicopter capacity under 'Wet-lease' scheme as on 31-3-1988;

(c) the names of inaccessible areas and difficult terrains which have been air-linked through Helicopter service as on 31-3-1988 ;

(d) whether Government propose to airlink certain more areas through Helicopter service during 1988-89 and 1989-90;

(e) if so, the details thereof ; and

(f) if not the reasons therefor ?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF CIVIL AVIATION (SHRI MOTILAL VORA) : (a) Under the 'Wet-lease' scheme the Pawan Hans Limited provides helicopters as well as the crew for operation and maintenance of the helicopter against fixed monthly charges plus hourly cost of operation depending on the use by the customer.

(b) The following State Governments/ Union Territories have taken helicopters on 'Wet-lease' scheme as on 31-3-1988 :

1. Jammu and Kashmir Government
2. Sikkim Government
3. Nagaland Government
4. Meghalaya Government
5. West Bengal Government
6. Andaman and Nicobar Islands Administration